

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRICHY-THANJAVUR EXPRESSWAYS LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Trichy-Thanjavur Expressways Limited
2	Date of incorporation of corporate debtor	13 Apr 2006
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2006PLC049815
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.1129/A, Road No.36, Hitech City Road, Jubilee Hills Hyderabad-500033, TG-500033, IN
6	Insolvency commencement date in respect of corporate debtor	22 Aug 2023 (Order made available on 24 Aug 2023)
7	Estimated date of closure of insolvency resolution process	18 Feb 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Raghu Babu Gunturu IBBI/IPA-002/IP-N00025/2016-17/10053 AFA is Valid upto 3 Nov 2023
9	Address and e-mail of the interim resolution professional, as registered with the Board	raghu@ezresolve.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	Trichy-Thanjavurexpressways@ezresolve.in
11	Last date for submission of claims	7th Sep 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TRICHY - THANJAVUR EXPRESSWAYS LIMITED** on **22nd August 2023**.

The creditors of **TRICHY-THANJAVUR EXPRESSWAYS LIMITED** are hereby called upon to submit their claims with proof on or before 7th Sep 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu

Interim Resolution Professional

TRICHY-THANJAVUR EXPRESSWAYS LIMITED

Registration No: IBBI/IPA-002/IP-N00025/2016-17/10053

Date: 26th Aug 2023

Place: Hyderabad

Authorisation for Assignment Valid till 3 Nov 2023



SALGUTI INDUSTRIES LIMITED
 CIN : L25209TG1984PLC005048
 Registered Office Address: # 1-2, 288/6/4, Domalguda, Hyderabad - 500029
 Phone: 040-23545939, Fax: 040-23544909, Website: www.salguti.com, email: salgutiindustries@gmail.com, cssalgutiindustries@gmail.com

NOTICE TO MEMBERS
 Notice is hereby given that the 30th Annual General Meeting of Salguti Industries Limited will be held on Saturday, the 23rd day of September, 2023 at 12.30 P.M through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") Pursuant to MCA and SEBI had issued various circulars directing Companies to send notices of Annual General Meeting along with Annual Report 2022-2023 only by email to Members and other entitled persons whose email IDs are registered with Company/RTA or Depository Participants (DP), therefore please note that the members who have not provided their email address will not be able to get the 30th Annual General Meeting Notice and Annual Report for 2022-2023. However, it will be available on the Company Website (www.salguti.com) and the BSE Website (https://www.bseindia.com/).
 The Book Closure for AGM from Saturday, 16th September 2023 to Saturday, 23rd September 2023 (both days inclusive). E-voting Starts at 10.00 a.m. on 19th September 2023 (Tuesday) and will end at 5.00 p.m. on 22nd September 2023 (Friday).
 In case of any queries, the Members may Contact the Company at the Registered Office Address given above.
 For **SALGUTI INDUSTRIES LIMITED**
 Sd/-
 S Vishnuvardhan Reddy
 Managing Director
 Date: 24-08-2023
 Place: Hyderabad

MEDINOVA DIAGNOSTIC SERVICES LIMITED
 CIN: L85110TG1993PLC015481
 Regd. Off.: H. No. 7-1-58, Unit No. 1 / Flat No. 301, 3rd Floor, Amrutha Business Complex, Arneerpet, Hyderabad 500016, Telangana, Phone: 040 - 23813281, Website: www.medinovaindia.com, Email id: cs@medinovaindia.com

NOTICE OF 30th ANNUAL GENERAL MEETING, RECORD DATE AND E-VOTING INFORMATION TO THE SHAREHOLDERS
 NOTICE is hereby given that the 30th Annual General Meeting (AGM) of the members of Medinova Diagnostic Services Limited ("the Company") will be held on Monday, the 18th September 2023 at 03.00p.m. IST through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with all the applicable provisions of the Companies Act, 2013 and rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India (SEBI), to transact the business set out in the Notice of AGM. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.
 In compliance with the relevant circulars, the notice of the AGM and the standalone and consolidated financial statements for the financial year 2022-23, along with Board's Report, Auditors' Report and other documents required to be attached there to (i.e. Annual Report 2022-23) have been sent on 25th August, 2023, through electronic mode to those Members whose email IDs are registered with the Registrar & Transfer Agent (RTA) of the Company or Depositories. The aforesaid documents are also on the website of the Company at www.medinovaindia.com website of NSDL at www.evoting.nsdl.com and websites of the stock exchange i.e. BSE Limited at www.bseindia.com.
 In compliance with the relevant circulars, the notice of the AGM and the standalone and consolidated financial statements for the financial year 2022-23, along with Board's Report, Auditors' Report and other documents required to be attached there to (i.e. Annual Report 2022-23) have been sent on 25th August, 2023, through electronic mode to those Members whose email IDs are registered with the Registrar & Transfer Agent (RTA) of the Company or Depositories. The aforesaid documents are also on the website of the Company at www.medinovaindia.com website of NSDL at www.evoting.nsdl.com and websites of the stock exchange i.e. BSE Limited at www.bseindia.com.
Instruction for remote e-voting and e-voting during AGM:
 The Company is providing to its members facility to exercise their right to vote on resolutions proposed to be passed at AGM by electronic means ("e-voting"). Members may cast their votes remotely, using the electronic voting system of NSDL on the dates mentioned herein below ("remote e-voting"). Further, the facility for voting through electronic voting system will also be made available at the AGM ("Insta Poll") and members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM through Insta Poll. The company has engaged the services of NSDL as the agency to provide e-voting facility. Information and instructions including details of user id and password relating to e-voting have been sent to the members through e-mail. The same login credentials should be used for attending the AGM through VC/OAVM.
 The manner of remote e-voting and voting by Insta Poll by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM and is also available on the website of the Company www.medinovaindia.com, website of NSDL at www.evoting.nsdl.com and websites of the stock exchange i.e. BSE Limited at www.bseindia.com.
 The remote e-voting facility will be available during the following voting period:
 Commencement of remote e-voting: 9:00 a.m. on Thursday, 14th September 2023
 End of remote e-voting: 5:00 p.m. on Sunday, 17th September 2023.
 The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by NSDL upon expiry of the aforesaid period.
A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, i.e., September 11, 2023 only shall be entitled to avail the facility of remote e-voting or for participation at the AGM and voting through Insta Poll.
 Manner of registering / updating email addresses is below:
 a) Members holding shares in physical mode and who have not registered / updated their email address with the Company are requested to register / update the same by writing to the Company's RTA, with details of folio number and attaching a self-attested copy of PAN card at xfield@gmail.com
 b) Members holding shares in dematerialized mode who have not registered their e-mail addresses with their Depository Participant(s) (DPs) are requested to register / update their email addresses with the DPs with whom they maintain their demat accounts.
 c) After due verification, the NSDL will forward your e-voting login credentials to your registered email address.
 Any person who becomes a member of the company after dispatch of the Notice of the AGM and holding shares as on the cut-off date may obtain the User ID and password in the manner as provided in the Notice of the AGM, which is available on company's website and NSDL website.
The members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again at the AGM.
 The procedure for remote e-voting is available in the Notice of AGM. In case of any query relating to e-voting, members may refer to the "Help" and "FAQs" available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request to evoting@nsdl.co.in

Heritage FINLEASE HERITAGE FINLEASE LIMITED
 Plot No 83, Survey no. 43 to 46 & 48, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana- 500033, India.
POSSESSION NOTICE RULE - 8 (1) (FOR IMMOVABLE PROPERTY)
 WHEREAS, The undersigned being the Authorized Officer of the Heritage Finlease Limited, Plot No. 83, 2nd Floor, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana-500033, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 31.05.2023 calling up on the borrower(s): 1) Rohit Enterprises, Door No.3-232, Pasranagar, Govindarao Pet Mandal, Mulugu District, Telangana, PIN-506347, Mobile No. 8639300552, 9985029815. 2) Stephen Reddy, S/o Inna Reddy, 3-237, Pasranagar, PASRA, Govindarao Pet Mandal, Mulugu District, Telangana, PIN-506347. 3) Pentareddy Joe Rohith, S/o Stephen Reddy, 3-237, Pasranagar, PASRA, Govindarao Pet Mandal, Mulugu District PIN-506347 to repay the amount mentioned in the notice being Rs.73,06,807/- (Rupees Seventy Three Lakh Six Thousand Eight Hundred and Seven Only) as on 30.05.2023, and further interest at contractual rate with effect from 31.05.2023 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.
 The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd day of August of the year 2023. The borrower/guarantor in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Heritage Finlease Hyderabad, for an amount of Rs.73,06,807/- (Rupees Seventy Three Lakh Six Thousand Eight Hundred and Seven Only) as on 30.05.2023, and further interest at contractual rate with effect from 31.05.2023 with incidental expenses, costs, charges thereon. The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTY : Residential vacant plot admeasuring 200.0 Sq. Yds (167.2 Sq.Mtrs) Plot No.15, in R20 A, SITE/A, 315/E.A, 316/E, A.E, 318/E, EE, U1, 318, 319, 316, 320 Part, 320/A, SITUATED at Bommarilu Township, samenjindam village, Yellanki, Ramannapet Mandal, Yadadri Bhuvanagiri District Telangana, Regd Sale Deed No.1754/2021, Boundaries:North: Plot No.16, East: Plot No.20, South: Plot No.14, West: 33 Ft Wide Road.
 Date : 22-08-2023
 Place : Hyderabad
 Authorized Officer
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DESCRIPTION OF IMMOVABLE PROPERTY : RCC, Roof residential house with open place bearing gram panchayat H.No.2-138, admeasuring 242.00 Sq.Yards or 202.34 Sq. Meters, R.C.C. Plinth area 402 Sq. Feet, in Ward No.2, situated at Panikara Village, Nekkonda Man-dal, Warangal Rural District, in the name of Sri Varamganti Raj Kumar S/o Late Nagesh, vide GIFT DEED NO.4500/2021 Dated 15.11.2021, in the Joint Sub Registrar Office of Ramampet. Bounded By: East : G.P.Road, West : House of B.Hanumanthapurath : House of B.Saammaiah, South : R&B Road, (Narasampet to Nekkonda)
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 WHEREAS, The undersigned being the Authorized Officer of the Heritage Finlease Limited, Plot No. 83, 2nd Floor, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana-500033, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 31.05.2023 calling up on the borrower(s): 1) Savitira General and Kiran Proprietor Sri Varamganti Raj Kumar, S/o Late V. Nagesh, 1-127, Panikara, Deekshakunta, Nekkonda Mandal, Warangal Rural District, TELANGANA-506122. 2) Sri Varamganti Rajkumar, S/o Varamganti Nagesh 1-138, Panikara, Deekshakunta, Nekkonda Mandal, Warangal Rural District, TELANGANA-506122. To repay the amount mentioned in the notice being Rs.36,82,343/- (Rupees Thirty Six Lakh Eighty Two Thousand Three Hundred and Forty Three Only) as on 30.05.2023 and further interest at contractual rate with effect from 31.05.2023 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.
 The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd day of August of the year 2023. The borrower/guarantor in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Heritage Finlease Limited Hyderabad, for an amount of Rs.36,82,343/- (Rupees Thirty Six Lakh Eighty Two Thousand Three Hundred and Forty Three Only) as on 30.05.2023, and further interest at contractual rate with effect from 31.05.2023 with incidental expenses, costs, charges thereon.
 The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTY : RCC, Roof residential house with open place bearing gram panchayat H.No.2-138, admeasuring 242.00 Sq.Yards or 202.34 Sq. Meters, R.C.C. Plinth area 402 Sq. Feet, in Ward No.2, situated at Panikara Village, Nekkonda Man-dal, Warangal Rural District, in the name of Sri Varamganti Raj Kumar S/o Late Nagesh, vide GIFT DEED NO.4500/2021 Dated 15.11.2021, in the Joint Sub Registrar Office of Ramampet. Bounded By: East : G.P.Road, West : House of B.Hanumanthapurath : House of B.Saammaiah, South : R&B Road, (Narasampet to Nekkonda)
 Date : 22-08-2023
 Place : Hyderabad
 Authorized Officer
 HERITAGE FINLEASE LIMITED

Heritage FINLEASE HERITAGE FINLEASE LIMITED
 Plot No 83, Survey no. 43 to 46 & 48, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana- 500033, India.
POSSESSION NOTICE RULE - 8 (1) (FOR IMMOVABLE PROPERTY)
 WHEREAS, The undersigned being the Authorized Officer of the Heritage Finlease Limited, Plot No. 83, 2nd Floor, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana-500033, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 31.05.2023 calling up on the borrower(s): 1) Savitira General and Kiran Proprietor Sri Varamganti Raj Kumar, S/o Late V. Nagesh, 1-127, Panikara, Deekshakunta, Nekkonda Mandal, Warangal Rural District, TELANGANA-506122. 2) Sri Varamganti Rajkumar, S/o Varamganti Nagesh 1-138, Panikara, Deekshakunta, Nekkonda Mandal, Warangal Rural District, TELANGANA-506122. To repay the amount mentioned in the notice being Rs.36,82,343/- (Rupees Thirty Six Lakh Eighty Two Thousand Three Hundred and Forty Three Only) as on 30.05.2023 and further interest at contractual rate with effect from 31.05.2023 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.
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 Date : 22-08-2023
 Place : Hyderabad
 Authorized Officer
 HERITAGE FINLEASE LIMITED

Heritage FINLEASE HERITAGE FINLEASE LIMITED
 Plot No 83, Survey no. 43 to 46 & 48, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana- 500033, India.
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 Date : 22-08-2023
 Place : Hyderabad
 Authorized Officer
 HERITAGE FINLEASE LIMITED

Heritage FINLEASE HERITAGE FINLEASE LIMITED
 Plot No 83, Survey no. 43 to 46 & 48, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana- 500033, India.
POSSESSION NOTICE RULE - 8 (1) (FOR IMMOVABLE PROPERTY)
 WHEREAS, The undersigned being the Authorized Officer of the Heritage Finlease Limited, Plot No. 83, 2nd Floor, Dwaraka Summit, Kavuri Hills, Hyderabad, Telangana-500033, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 31.05.2023 calling up on the borrower(s): 1) Savitira General and Kiran Proprietor Sri Varamganti Raj Kumar, S/o Late V. Nagesh, 1-127, Panikara, Deekshakunta, Nekkonda Mandal, Warangal Rural District, TELANGANA-506122. 2) Sri Varamganti Rajkumar, S/o Varamganti Nagesh 1-138, Panikara, Deekshakunta, Nekkonda Mandal, Warangal Rural District, TELANGANA-506122. To repay the amount mentioned in the notice being Rs.36,82,343/- (Rupees Thirty Six Lakh Eighty Two Thousand Three Hundred and Forty Three Only) as on 30.05.2023 and further interest at contractual rate with effect from 31.05.2023 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.
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 The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTY : RCC, Roof residential house with open place bearing gram panchayat H.No.2-138, admeasuring 242.00 Sq.Yards or 202.34 Sq. Meters, R.C.C. Plinth area 402 Sq. Feet, in Ward No.2, situated at Panikara Village, Nekkonda Man-dal, Warangal Rural

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923K12010PIC039179

Regd Office : IV/470A (OLD) W/638A (NEW) Manappuram House Valapad Thirissur, Kerala 680567
Corp Office : Manappuram Home Finance Limited, Third Floor, Unit No. 301 to 315, A Wing, 'Kanaka Wall Street', Andheri-Kurla Road, Andheri East, Mumbai 400093, Maharashtra. Phone No.: 022-66211000, Website : www.manappuramhomefin.com

DEMAND NOTICE

A notice is hereby given that the following borrower/s have defaulted in the repayment of principal and interest of the loan facility obtained by them from the Company and the loans have been classified as Non-Performing Assets (NPA). The notice dated were issued to them under Section 13 (2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses as provided to the company by them, that in addition thereto for the purposes of information of the said borrowers enumerated below, the said borrowers are being informed by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ LAN/Branch	Description of Secured Asset in respect of which Interest has been created	NPA Date	Date of Notice sent & Outstanding Amount
1	Bandaru Chandrayudu Bandaru Chandra Cherukuri Brahman /CO90COLONS000005001553/ Kadappa	Survey No. 1859-2, D. No. 9/136, S. R. Puram, Near Govt Hospital, Mydukur Gram Panchayat, P.O. Mydekur, Kadapa Dist, Andhra Pradesh, Pin: 516172	11-08-2023	14-08-2023 & Rs. 4,84,413/-

The above borrower/s are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice U/s. 13 (2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice U/s. 13 (2) dated mentioned above as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 31st August 2023
Place: ANDHRA PRADESH

Sd/-
Authorised Officer
Manappuram Home Finance Ltd

CONTRIBUTION TO PUBLIC ANNOUNCEMENT
TRICHY-THANJAVUR EXPRESSWAYS LIMITED

This is a contribution to Public Announcement issued on 20th August 2023 for the attention of the creditors of Trichy-Thanjavur Expressways Limited in Financial Express- Hyderabad Edition, Financial Express-Chennai Edition, Mana Telangana-Hyderabad Edition, The Hindu Tamil-Trichy District Edition covering Thanjavur District also. Address for correspondence with IRP. Below details be read as follows:

RELEVANT PARTICULARS

9	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India. Email: raghu@ezresolve.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India. Email: Trichy-ThanjavurExpressways@ezresolve.in

Raghu Babu Gunturu
Interim Resolution Professional
TRICHY-THANJAVUR EXPRESSWAYS LIMITED
Date: 30th Aug 2023 Registration No: IBBI/IPA-002/IP-N00025/2016-17/1000
Place: Hyderabad Authorisation for Assignment Valid till 3 Nov 2023

STATE BANK OF INDIA
Sanathnagar-17588, Hyderabad, Plot No. D-50 (Part), Sanathnagar, Hyderabad - 500018

PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS

The below mentioned borrowers have failed to repay the loan and redeem the gold ornaments within the stipulated time in spite of several reminders. The Gold Jewellery/ornaments pledged under the said loan accounts by the below listed borrowers will be sold in public/ Online/ Private auction at the Branch premises on 08.09.2023 at 4.00 PM.

Those willing to participate are requested to contact the branch. The Bank reserves the right to accept or reject any bid without assigning any reason whatsoever. Please note if the auction does not get completed on the same day, the same will follow the subsequent days on the same terms and conditions. If the customer is deceased all the conditions pertaining to auction will be applicable to nominee/legal heir. The Borrower are hereby notified to pay the up to date interest and ancillary expenses before the date of auction, failing which the pledged gold ornaments will be sold and balance dues will be recovered with interest and cost. For any queries and terms and conditions contact branch

Sr. No.	Branch Name	Borrower Name & Account No	Balance (Including interest till date)	No. of Ornaments	Gross weight of Ornaments
1	Sanathnagar Branch BM Mobile No: 9849320467	M/S Sri Yagna Industries, Prop: Smt. Manda Archana	Rs. 2,28,320/- (Excluding expenses & charges)	9	84.40 Grams

Date: 30.08.2023, Place: Hyderabad Sd/- Authorized Officer, State Bank of India

IN THE COURT OF THE XXIX ADDL. CITY CIVIL AND SESSIONS JUDGE AT BENGALURU
P & S. C. No.488/2023 (CCH-30)

BETWEEN: 1. SATHYANARAYANA .S. S/o. G. R. Sanjeeva Rao, aged about 64 years, R/at No. 1040, 50 Feet Road, Near Lava Kusha Park, 1st Stage, Kumaraswamy Layout, Bengaluru -560 078. **2. KRISHNA RAO. S.** S/o. G. R. Sanjeeva Rao, Aged about 62 years, R/at No.541, Dr. Rajkumar Road, Shivapura, Dasanapura Hobli, Nelamangala - 562 123. **3. SHASHIKALA. S.** D/o. G. R. Sanjeeva Rao, W/o. Prakash. S, Aged about 69 years, Residing at No.80, 32 B Main, 4th Cross, Vysya Bank Colony, Bengaluru - 560 078. **4. Mr. NAGARAJ. S.** S/o. G. R. Sanjeeva Rao, aged about 59 years, No.90, 2nd Cross, 2nd Main, KGES Layout, RMV II Stage, New BEL Road, Bengaluru - 560 094. **5. KALPANA. S.** D/o. G. R. Sanjeeva Rao, W/o. Jata Tiak Kumar, aged about 57 years, R/at No. 1040, 50 Feet Road, Near Lava Kusha Park, 1st Stage, Kumaraswamy Layout, Bengaluru - 560 078. The petitioners No.1 to 3 and 5 are Represented by their Power of Attorney Sri Nagaraj. S. S/o. G.R. Sanjeeva Rao ...

PETITIONERS
AND: NIL... RESPONDENTS

PUBLIC NOTICE

Whereas the above named had made petition to this Court under Section 372 of the INDIAN SUCCESSION ACT, 1925 for issuance of Succession Certificate in respect of Prabhakar. S. Pai, as the petitioner No.1 to 5 are the siblings and the said Prabhakar. S. Pai died on 11-06-2023. Interested parties are hereby called upon to appear in this Court in person or by pleader duly instructed on 10-10-2023 at 11:00 A.M to inform to show cause against the petitioners failing wherein the petition will be heard and pass the order accordingly.

SCHEDULE

Item No.1: The amount under the following accounts left by Mr. Prabhakar S. Pai in Bank of India, J. P. Nagar Branch, Bengaluru.

Sl.No.	Type of the Account and their numbers	Scheme Code	Amount in Rupees
1.	Savings Bank Account- 849010110000189	SB101	1,39,846.00
2.	Term Deposit- 841356110001786	TD561	3,29,749.00
3.	Term Deposit- 841356110001903	TD561	1,86,200.22
4.	Term Deposit- 841356110002055	TD561	7,50,000.00
5.	Term Deposit-841356110002077	TD561	15,00,000.00
Total			29,05,795.22

Item No.2: Fixed or term Deposits left by Prabhakar S. Pai with Chaitanya Credit Cooperative Society Limited, Malleshwaram, Bangalore under Membership Account No.37389. Given under my hand and the seal of the court, 28-08-2023.
By order of the court, Assistant Registrar, City Civil Court, Bangalore.

Address for Service: Mr. PARAMESWARAPPA C. Advocate
No. 5/3, Shri Shankara residency, 'B' Street, East Link road, 3rd Cross, Malleshwaram, Bangalore-560003.

केनरा बँक **Canara Bank**
(A Govt. of India Undertaking)

Hombegowda Nagar,
291, Kamadhenu Gardenia, 11th Cross,
Wilson Gardens, Bangalore-560027.
TEL: 080-22238088,
E MAIL: cb1371@canarabank.com

POSSESSION NOTICE [Section 13(4)] (For immovable Property)

Whereas The undersigned being the Authorized Officer of the **Canara Bank** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 18.04.2023 calling upon the borrower **Sri.Shanmughan E Sundaram** to repay the amount mentioned in the Notice, being **Rs. 16,88,257/-** (Rupees Sixteen Lakhs Eighty Eight Thousand Two Hundred Fifty Seven Only) within 60 days from the date of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8 & 9 of the said Rule on this 28th day of August of the year 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank for an amount of **Rs. 16,88,257.00/-** (Rupees Sixteen Lakhs Eighty Eight Thousand Two Hundred Fifty Seven Only) and interest thereon.

The borrower's attention is invited to the provisions of sub Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
House Property:- Ittina Neela, Flat No: IG-252, Ground Floor (Block I) Land bearing SR No-5/3, 46, 47, 48 Situated at Andhapura Village, Attibele Hobli, Anekal Taluk, Bangalore District. Bounded on: East by: Property bearing No-46, West by: Property bearing No-49, North by: Sy No-5/5, South by: By Road.

Date : 28.08.2023
Place : Bengaluru

Sd/- Authorised Officer
Canara Bank

TUMKUR VEERASHAIVA CO-OP BANK LTD.
A.O. Dr. S. Radhakrishna Rao, S.S. Puram, Tumkur - 572102,
Ph No. : 0816 - 2254394, Fax : 2254027, E-Mail : tvcbank@gmail.com

POSSESSION NOTICE See Rule - 8(1) (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the **Tumkur Veerashaiva Co-Op Bank Ltd.**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 23.06.2023 calling upon the borrower 1. **Mr. Shekar K C** S/o Late V G Krishnamurthy 2. **Mrs. K Sunitha** W/o Shekar K C, both are residing at : No. 231, 14th Cross, M C Layout, Vijayanagar, Bangalore-560040, to repay the amount mentioned in the notice being **Rs.78,89,339/-** (Rupees Seventy Eight Lakhs Eighty Nine Thousand Three Hundred Thirty Nine Only) as on 15.06.2023 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 30th day of August of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Tumkur Veerashaiva Co-Op Bank Ltd., Basaveshwara Nagar Branch**, for an amount of **Rs.81,12,413/-** (Rupees Eighty One Lakhs Twelve Thousand Four Hundred Thirteen Only) as on 28.08.2023 and interest thereon.

The borrower's attention is invited to provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property: All that piece and parcel of the building site bearing No.231, (Old No.245) in the Layout, the Bangalore City Chickpet House Building Co-operative Society, Bangalore. Situated at West of Chord Road, and South of Magadi Road, Near Hosahalli Extension, PID No. 36-5-4 Bangalore, measuring East to West 70feet and North to South 50 feet, in all measuring 3500 square feet. Bounded by: East: 14th Cross Road, West: Site No.224, North: Site No.232, South: Site No.230.

Date : 30.08.2023
Place : Tumkur

Sd/- Authorised Officer
Tumkur Veerashaiva Co-Op Bank Ltd.

ABANS ENTERPRISES LIMITED

Registered Office: 36/37/38A, 3rd Floor, 227, Nariman Bhavan, Backbay Reclamation, Nariman Point, Mumbai - 400 021.
CIN: L74120MH1985PLC035243 | Tel No.: 022 - 6835 4100
Fax: 022 - 6179 0010 Email: compliance@abansenterprises.com
Website: www.abansenterprises.com

NOTICE OF 37th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC)/ OTHER AUDIO VISUAL MEANS (OAVM), REMOTE E-VOTING

Notice is hereby given that the **Thirty Seventh Annual General Meeting ("AGM")** of the Members of **Abans Enterprises Limited ("The Company")** is scheduled to be held on Wednesday, September 27, 2023 at 11.45 A.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM in compliance with the applicable provisions of the Companies Act, 2013 read with General Circular Numbers, 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 02/2022 & 10/2022 issued by the Ministry of Corporate Affairs (MCA) and Circular number SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11, SEBI/HO/CFD/CMD2/CIR/P/2022/62 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "Circulars"), without the physical presence of members at a common venue, to transact the business as set out in the Notice convening the ("AGM").

The Notice of the AGM along with the Annual Report for the Financial Year 2022-23 will be sent only by electronic means to those Members whose email addresses are registered with the Company / Depositories. The said Notice and the Annual Report will also be available on the Company's website i.e. compliance@abansenterprises.com, on the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and MSEI Limited at www.msei.com and on website of the e-voting platform at https://www.evoting.nsdl.com. The instructions for joining the AGM will be provided in the Notice of the AGM. Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") as well as e-voting system during the AGM ("e-voting") to all its Members to cast their votes on all the resolutions set out in the Notice of the AGM. The detailed procedure for remote e-voting / e-voting and login details for e-voting will be provided in the Notice of the AGM.

Members holding shares in physical mode or who have not registered their email address with the Company / Depository are requested to register the same with the Company or RTA by sending email at compliance@abansenterprises.com and support@purvashare.com respectively. Members may also directly register their e-mail address and mobile number through their depository participants.

By order of the Board of Directors
For Abans Enterprises Limited
Sd/-
Abhishek Bansal
(Managing Director)

Place: Mumbai
Date: August 30, 2023

JSL
JINDAL STAINLESS

NOTICE TO THE MEMBERS FOR 43rd ANNUAL GENERAL MEETING

Dear Member(s),

Notice is hereby given that 43rd Annual General Meeting ("AGM") of Jindal Stainless Limited ("the Company") will be convened on 22nd day of September, 2023 at 11:00 A.M. through Video Conference ("VC") / Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder, circular dated 28th December, 2022 read with circulars dated 5th May, 2022, 13th January, 2021, 14th December, 2021, 26th September, 2020, 15th June, 2020, 5th May, 2020, 13th April, 2020 and 8th April, 2020 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circular dated 5th January, 2023, 13th May, 2022, 15th January, 2021 read with circular dated 12th May, 2020 issued by the SEBI (collectively referred to as "SEBI Circulars"), without physical presence of the Members at a common venue.

The Notice of the 43rd AGM and the Annual Report for the year 2022-23 including therein the Audited Financial Statements for the financial year ended on 31st March, 2023, are being sent only by email to the Members whose email addresses are registered with the Company or with their respective depository participants in accordance with the MCA Circulars and the SEBI Circulars. The members can join and participate in the 43rd AGM through VC/OAVM facility only. The instructions for joining the 43rd AGM and the manner of participation in the remote e-voting or e-voting during the 43rd AGM are mentioned in the Notice of 43rd AGM. Attendance of the Members of the Company, participating in the 43rd AGM through VC / OAVM facility will be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013. The Notice of the 43rd AGM will also be available on the website of the Company at www.jindalstainless.com, on the website of BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

The Members holding shares in physical form who have not registered their email addresses with the Company and who wish to receive the Notice of the 43rd AGM and the Annual Report for the year 2022-23 and/or login details for joining the 43rd AGM through VC/OAVM facility including e-voting can now register their e-mail addresses with the Company. For this purpose they can send scanned copy of signed request letter mentioning folio number, complete address and the email address to be registered along with self attested copy of the PAN Card and any document supporting the registered address of the Member, by email to the Company at investorcare@jindalstainless.com. Members holding shares in demat form are requested to register their email addresses with their Depository Participant(s) only.

For Jindal Stainless Limited
(Navneet Raghuvanshi)

Place: Gurugram
Date: August 30, 2023

Head Legal & Company Secretary

Jindal Stainless Limited
(CIN: L26922HR1980PLC010901)
Regd. Office: O.P. Jindal Marg, Hisar - 125 005 (Haryana)
Phone No.: (01662) 222471-83
Email Id.: investorcare@jindalstainless.com Website: www.jindalstainless.com
Corporate Office: Jindal Centre, 12, Bhikaiji Cama Place, New Delhi- 110 066
Phone No.: (011) 26188345-60, 41462000

CCL Products (India) Limited
CIN - L15110AP1961PLC000874
Registered Office: Duggirala, Guntur District, A.P. - 522 330
Website: www.cclproducts.com | Email: investors@continental.coffee |
Tel: +91 40 23732455

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, General Circular No. 11/2022 dated December 28, 2022 read with General Circulars No. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, and other General Circulars issued by the Ministry of Corporate Affairs ("MCA") and the Circulars issued by SEBI, the approval of members of the Company is sought to transact the following business by the process of postal ballot and voting by electronic means (remote e-voting).

1.Appointment of Sri Sudhakar Ambati (DIN:01080550) to the office of Independent Director of the Company

The Postal Ballot Notice is available on the website of the Company, i.e., www.cclproducts.com and on the website of CDSL, www.cdslindia.com. The company has dispatched the postal ballot notice on Wednesday, August 30, 2023 only through electronic mode to those members whose e-mail addresses are registered with the company or depositories and whose names are recorded in the register of members of the company or in the register of beneficial owners maintained by depositories as on Thursday, August 24, 2023 ("Cut-off date").

The company has engaged the services of CDSL to provide remote voting facility to its members. The remote voting period commences on Thursday, August 31, 2023, at 9:00 A.M. and will end on Friday, September 29, 2023 at 5:00 P.M. The voting module shall be disabled by CDSL thereafter and the remote e-voting module shall close, and the members intending to cast their votes shall not be allowed to do so beyond the said date & time. The voting rights of the members shall be in proportion to the shares held by them in the paid-up equity share capital of the company as on cut-off date. The communication of assent or dissent of members would take place only through remote voting system. Further, if already registered with CDSL for remote e-voting then you can use existing User ID and Password for casting your vote. You may also approach the Company for required assistance in connection with generation of User ID / Password in order to exercise your right to vote.

Only those members whose names are recorded in the register of members of the company or in the Register of beneficial owners maintained by the depositories as on the cut-off date, will be entitled to cast their votes by remote e-voting. Once the vote on resolution is cast by the members, he/she shall not be allowed to change it subsequently. Further, since the proposed business is to be transacted by way of postal ballot, no physical meeting shall be held in this regard and hence the question of voting at the meeting and information on matters incidental thereto does not arise.

Members who have not registered their email addresses are requested to register the same with the Company's Registrar and Share Transfer Agent/ their Depository Participants in respect of shares held in physical/electronic mode, respectively. They may also contact the Company Secretary of the Company at investors@continental.coffee.

The Board of Directors of the Company have appointed Mr. M B Suneel, Practising Company Secretary (M. No.31197 and CP: 14449), as the Scrutinizer for conducting the voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company or any other person duly authorized by him, after completion of scrutiny of the votes cast electronically. The results shall be announced within 48 hours from the conclusion of the e-voting process and will be displayed on the Company's website 'www.cclproducts.com'. on the website of CDSL, www.cdslindia.com. Further, the same will be intimated to the Stock Exchanges, i.e., NSE & BSE and to the Venture Capital and Corporate Investments Private Limited, Registrar and Share Transfer Agent of the Company.

For details relating to voting, refer to Postal Ballot Notice. In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-voting User Manual for Shareholders available at download section of https://www.evotingindia.com. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Matfatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call 1800225533.

Further, members may also contact Ms. Sridevi Dasari, Company Secretary and Compliance Officer of the Company for any concern connected with voting by postal ballot including voting by electronic means at the Corporate Office of the Company or by writing an e-mail to investors@continental.coffee.

By Order of the Board
For CCL Products (India) Limited
Sd/-
Sridevi Dasari
Company Secretary & Compliance Officer

Place: Hyderabad
Date: 30.08.2023

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